

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Fifty Fourth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1983

Presented on 2-3-83
Adopted on 4-3-83

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

FIFTY-FOURTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-fourth Report.

2. The Committee met on 28th February, 1983 for—

- I. Further examination of the Constitution (Amendment) Bill, 1982 (*Amendment of article 155*) by Shri B. V. Desai under rule 294(1) (a) of the Rules of Procedure.
- II. Examination of the Constitution (Amendment) Bill, 1983 (*Amendment of article 324, etc.*) by Shri K. Ramamurthy under rule 294(1)(a) of the Rules of Procedure.
- III. Reconsideration of the classification of the Constitution (Amendment) Bill, 1982 (*Insertion of new Part XA*) by Shri Ananda Pathak.
- IV. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the list of Business for Friday, 4 March 1983.

Further examination of Constitution (Amendment) Bill

3. The Member-in-charge of the Bill was invited to attend the sitting to present before the Committee his views on his Bill. Shri B. V. Desai attended the sitting.

4. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Constitution (Amendment) Bill, 1982 (*Amendment of article 155*) by Shri B. V. Desai.

The Bill seeks to amend article 155 of the Constitution with a view to provide that the President shall take into consideration the views, if any, of the Chief Minister of the State while appointing the Governor of that State.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Examination of a Constitution (Amendment) Bill

5. The Committee then considered the Constitution (Amendment) Bill 1983 (*Amendment of article 324, etc.*) by Shri K. Ramamurthy and arrived at the following findings as a result of the examination of the Bill:—

Findings of the Committee

The Bill seeks to amend article 324, etc. of the Constitution with a view to provide that the superintendence, direction and control of the preparation of

electoral rolls and the conduct of elections to panchayats and other local bodies shall also be vested in the Election Commission so that elections to these bodies are held regularly and in a fair manner. It is also proposed to make elections to panchayats and other local bodies as a Central subject by its inclusion in the Union List of the Seventh Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Reconsideration of the classification of a Bill

6. The Committee then considered the request of Shri Ananda Pathak to reconsider their earlier recommendation giving category 'B' (*vide* Forty-fifth Report) to his Bill, namely, the Constitution (Amendment) Bill, 1982 (*Insertion of new Part XA*) and place it in category 'A'.

7. On reconsideration, the Committee recommend that the Bill may be placed in category 'A'.

Allocation of time to Resolutions

8. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution by Shri Chandulal Chandrakar regarding 2 hours 'Right to Work' as fundamental right.
- (2) Resolution by Shri K. M. Madhukar regarding Remunerative price to farmers.
- (3) Resolution by Shri Bijoy Modak regarding Measures 2 hours to tide over power crisis.

Recommendations

9. The Committee recommend that—

- (i) Shri B. V. Desai and Shri K. Ramamurthy be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the reclassification of the Bill, as shown in paragraph 7 above, be agreed to by the House and
- (iii) the allocation of time to resolutions as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;

28 February, 1983.
9 Phalgun, 1904 (Saka)

G. LAKSHMANAN
Chairman,

Committee on Private Members' Bills
and Resolutions.